

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 217/93
T.A. No.

DATE OF DECISION 5-5-1993

Shrimati D.B. Trivedi Petitioner

Shri B.P. Panna Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. No

Smt. Dolarben B. Trivedi
 C/o M.B. Trivedi,
 Ramnagar 6 Cosed Street
 Harikash Gondal Road
 Near PDM Colleged
 Rajkot 360 004

Applicant.

Advocate Shri B.P. Tanna

Versus

1. Union of India, Notice to
 be served through the
 Salt Commissioner, 17,
 Shivaji Marg, Ram Bag Street,
 Jaipur, Rajasthan 302 001.

2. The Deputy Salt Commissioner
 Ajanta Commercial Centre
 'B' Block, 4th Floor, Ashram Rd.
 Ahmedabad.

Respondents.

ORAL JUDGEMENT

In

O.A. 217 of 1993

Date: 5-5-1993

Per Hon'ble Shri N.B Patel

Vice Chairman.

Liberty to the applicant was reserved to file fresh original application after the decision on her representations dated 12-2-1990 and 10-2-1990, if she was aggrieved by the decision on the said representations. The respondents were directed by that order dated 1-1-1992, passed in O.A. 415/91, to dispose of the representations within a period of three months from the said dated i.e. 1-1-1992. The applicant states that her representations are not still decided and yet she has approached this Tribunal by filing the present original application challenging her termination order.

Obviously, the present application cannot be entertained in view of the earlier order passed on 1-1-1992 since the representations are still pending. This application is therefore, summarily rejected. However, it may be observed that if the representations of the applicant are still not decided, despite the order dated 1-1-1992, it is indeed a shocking state of affairs. The respondents are once again directed to dispose of the representations within a period of six weeks from today. ^{That will be} without prejudice to any steps which might be taken for non compliance of the order dated 1-1-1992 passed in O.A. 415/91.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

③ Application No. 217 of 19 93

Transfer Application No. _____ Old W. Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 28/5/93

Countersigned :

OBShagor/96/93

Section Officer/Court officer

ICR&hawwa
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE NUMBER OA 217 193, OF 19

NAMES OF THE PARTIES Mrs. D. B. Trivedi.

VERSUS
U.S.A. & 98s

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	1-50.
2.	Judgement dt. 5/5/93	